

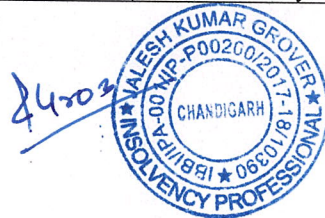
**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SOLITAIRE INFOMEDIA PRIVATE LIMITED

In terms of the collaboration agreement dated 01.10.2012, between M/s Premia Projects Limited and the Corporate Debtor i.e. Solitaire Infomedia Private Limited and Further, in reference to the order of Hon'ble NCLAT dated 18.11.2021, the unit buyers (Allottees/Creditors in class) of M/s Premia Projects Limited may also file their claims.

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor	SOLITAIRE INFOMEDIA PRIVATE LIMITED (Under Project Name - Premia Corporate City)
2.	Date of Incorporation of the Corporate Debtor	24.07.2007
3.	Authority under which the Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of the Corporate Debtor	U72300DL2007PTC166196
5.	Address of the registered office and principal office (if any) of Corporate Debtor	J-4, Shop No-4, Basement, Block-J, Kirti Nagar, New Delhi-110015
6.	Insolvency Commencement Date in respect of Corporate Debtor	03-06-2025
7.	Estimated date of closure of insolvency resolution process	29.11.2025
8.	Name and registration number of the insolvency professional acting as Interim Resolution Professional	Mr. Jalesh Kumar Grover IBBI/IPA-001/IP-P00200/2017-2018/10390
9.	Address and e-mail of the interim resolution professional, as registered with the Board	SCO-818, 2 nd Floor, NAC, Manimajra, Chandigarh-160101 Email: jk.grover27@gmail.com Mobile No.- 95010-81808
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	SCO-818, 2 nd Floor, Above Yes Bank, NAC, Manimajra, Chandigarh-160101 E-mail: ip.solitairecirp@gmail.com Mobile No.-9875921490
11.	Last date for submission of claims	17-06-2025
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Name of the class(es)– Homebuyers Project Name – Premia Corporate City
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. Vikram V. Minhas Reg No: IBBI/IPA-001/IP-P01534/2018-2019/12398 Address: 6009/6, Santushti Apartment, D-6, Vasant Kunj, Delhi Email: adv_vikram@yahoo.com Contact No: 9818417840 2. Vijay Kishore Saxena Reg No: IBBI/IPA-001/IP-P01766/2019-2020/12708 Address: 3rd Floor, 100, Kailash Hills, East of Kailash, New Delhi-110065 Email: yksaxena2159@gmail.com Contact No: 011-41021100 3. Ms. Jaya Bharuka



		Reg No: IBBI/IPA-002/IP/N00781/2018-2019/12432 Address: LGF, D-29, Jangpura Extension, New Delhi - 110014 Email: jayabharuka@gmail.com Contact No: 9891943345
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: http://ibbi.gov.in/downloadform.html Please refer Note 1 given below for applicable form(s) (b) Details are in (13) above.

Notice is hereby given that the Hon'ble, National Company Law Tribunal, New Delhi Bench has ordered the commencement of the Corporate Insolvency Resolution Process of **SOLITAIRE INFOMEDIA PRIVATE LIMITED** on 03/06/2025.

The **Creditors of SOLITAIRE INFOMEDIA PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 17th June, 2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The **Financial Creditors** shall submit their claims with proof by **Electronic means only**. All other Creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [Home buyers] in Form CA.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims:

Note-1

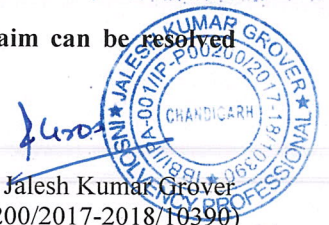
- Form B: for claims by Operational Creditors (except Workmen and employees)
- Form C: for Claims by Financial Creditors
- Form CA: for Claims by Financial Creditors in a Class
- Form D: for Claims by Workmen and Employees
- Form E: for Claims by Authorized Representative of Workmen and Employees
- Form F: for Claims by creditors other than financial creditors and operational creditors

Submission of false or misleading proofs of claim shall attract penalties.

Kindly mention contacts details in the claim form so that any query regarding claim can be resolved immediately.

Date: 05.06.2025
Place: Chandigarh

Jalesh Kumar Grover
(Reg. No. IBBI/IPA-001/IP-P00200/2017-2018/10390)
Interim Resolution Professional in the matter of
M/s Solitaire Infomedia Private Limited



**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SOLITAIRE INFOMEDIA PRIVATE LIMITED

In terms of the collaboration agreement dated 01.10.2012, between M/s Premia Projects Limited and the Corporate Debtor i.e. Solitaire Infomedia Private Limited and Further, in reference to the order of Hon'ble NCLAT dated 18.11.2021, the unit buyers (Allottees/ Creditors in class) of M/s Premia Projects Limited may also file their claims.

RELEVANT PARTICULARS

1.	Name of corporate debtor	SOLITAIRE INFOMEDIA PRIVATE LIMITED (Under Project Name- Premia Corporate City)
2.	Date of incorporation of corporate debtor	24.07.2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72300DL2007PTC166196
5.	Address of the registered office and principal office (if any) of corporate debtor	J-4, Shop No. 4, Basement, Block-J, Kirti Nagar, New Delhi-110015
6.	Insolvency commencement date in respect of corporate debtor	03.06.2025
7.	Estimated date of closure of insolvency resolution process	29.11.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Jalesh Kumar Grover IBBI/PA-001/IP-P00200/2017-2018/10390
9.	Address and e-mail of the interim resolution professional, as registered with the Board	SCO, 818, 2nd Floor, NAC, Manimajra, Chandigarh- 160101 Email: jk.grover27@gmail.com Mobile No. 95010-81808
10.	Address and e-mail to be used for correspondence with the interim resolution professional	SCO-818, 2nd Floor, Above Yes Bank, NAC, Manimajra, Chandigarh-160101 E-mail: ip.solitairecirp@gmail.com Mobile No. -9875921490
11.	Last date for submission of claims	17.06.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name of the class(es) – Homebuyers Project Name – Premia Corporate City
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Vikram V. Minhas Reg. No: IBBI/PA-001/IP-P01534/2018-2019/12398 Address: 6009/6, Santushti Apartment, D-6, Vasant Kunj, Delhi Email: adv_vikram@yahoo.com Contact No: 9818417840 2. Vijay Kishore Saxena Reg. No: IBBI/PA-001/IP-P01766/2019-2020/12708 Address: 3rd Floor, 100, Kailash Hills, East of Kailash, New Delhi-110065 Email: vksaxena2159@gmail.com Contact No: 011-41021100 3. Ms. Jaya Bharuka Reg. No: IBBI/PA-002/IP/N00781/2018-2019/12432 Address: LGF, D-29, Jangpura Extension, New Delhi - 110014 Email: jayabharuka@gmail.com Contact No: 9891943345
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: http://ibbi.gov.in/downloadform.html Please refer Note 1 given below for applicable form(s) (b) Details are in (13) above.

Notice is hereby given that the Hon'ble, National Company Law Tribunal, New Delhi Bench has ordered the commencement of the Corporate Insolvency Resolution Process of **SOLITAIRE INFOMEDIA PRIVATE LIMITED** on 03/06/2025.

The Creditors of **SOLITAIRE INFOMEDIA PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 17th June, 2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by Electronic means only. All other Creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [Home buyers] in Form CA.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims:

Note-1

Form B: for claims by Operational Creditors (except Workmen and employees)

Form C: for Claims by Financial Creditors

Form CA: for Claims by Financial Creditors in a Class

Form D: for Claims by Workmen and Employees

Form E: for Claims by Authorized Representative of Workmen and Employees

Form F: for Claims by creditors other than financial creditors and operational creditors

Submission of false or misleading proofs of claim shall attract penalties.

Kindly mention contact details in the claim form so that any query regarding claim can be resolved immediately.

Sd/-

Jalesh Kumar Grover
(Reg. No. IBBI/PA-001/IP-P00200/2017-2018/10390)
Interim Resolution Professional in the matter of
M/s Solitaire Infomedia Private Limited

Date: 05.06.2025
Place: Chandigarh



फॉर्म-ए
सार्वजनिक सूचना

(भारतीय दिवाला और शोधन अक्षमता बोर्ड (कारपोरेट व्यक्तियों के लिए दिवाला प्रस्ताव प्रक्रिया) विनियमों, 2016 के विनियम 6 के अधीन)

सॉलिटैयर इन्फोमीडिया प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ

मेसर्स प्रीमिया प्रोजेक्ट्स लिमिटेड और कारपोरेट देनदार यानी सॉलिटैयर इन्फोमीडिया प्राइवेट लिमिटेड के बीच दिनांक 01.10.2012 के सहयोग समझौते के अनुसार और इसके अलावा, माननीय एनसीएलएटी के दिनांक 18.11.2021 के आदेश के संदर्भ में, मेसर्स प्रीमिया प्रोजेक्ट्स लिमिटेड के यूनिट खरीदार (वर्ग में आवंटित/लेनदार) भी अपने दावे दायर कर सकते हैं।

संबंधित विवरण

1.	कारपोरेट ऋणी का नाम	सॉलिटैयर इन्फोमीडिया प्राइवेट लिमिटेड (परियोजना का नाम- प्रीमिया कारपोरेट सिटी)
2.	कारपोरेट ऋणी के समावेश की तिथि	24.07.2007
3.	प्राधिकारी जिसके अंतर्गत कारपोरेट व्यक्ति समावेश/पंजीकृत है	रजिस्ट्रार ऑफ कंपनीज, दिल्ली
4.	कारपोरेट ऋणी का कारपोरेट पहचान नंबर/सीमित दायित्व पहचान	U72300DL2007PTC166196
5.	कारपोरेट ऋणी के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई है) का पता	जे-4, दुकान नं. 4, बेसमेंट, ब्लॉक-जे, कौर्ति नगर, नई दिल्ली-110015
6.	कारपोरेट ऋणी के परिशोधन की शुरुआती तिथि	03.06.2025
7.	दिवाला प्रस्ताव प्रक्रिया के समापन की अनुमानित तिथि	29.11.2025
8.	अंतरिम प्रस्ताव पेशेवर के रूप में कार्यरत दिवाला पेशेवर का नाम व पंजीकरण नंबर	श्री जलेश कुमार ग्रोवर IBBI/IPA-001/IP-P00200/2017-2018/10390
9.	अंतरिम प्रस्ताव पेशेवर का पता व ई-मेल जैसा कि बोर्ड के साथ पंजीकृत है।	एससीओ. 818, दूसरी मंजिल, एनएसी, मनीमाजरा, चंडीगढ़- 160101 ई-मेल: jk.grover27@gmail.com मोबाइल नं. 95010-81808
10.	अंतरिम प्रस्ताव पेशेवर से पत्राचार के लिए प्रयोग की जाने वाली ईमेल तथा पता	एससीओ 818, दूसरी मंजिल, यस बैंक के ऊपर, एनएसी, मनीमाजरा, चंडीगढ़-160101 ई-मेल: ip.solitairecirp@gmail.com मोबाइल नं. 9875921490
11.	दावों को प्रस्तुत करने की अंतिम तिथि	17.06.2025
12.	अंतरिम प्रस्ताव पेशेवर द्वारा निर्धारित धारा 21 की उप-धारा (6ए) के खण्ड (बी) के अधीन ऋणी की श्रेणी, यदि कोई है	श्रेणी का नाम- परेल् खरीददार परियोजना का नाम- प्रीमिया कारपोरेट सिटी
13.	श्रेणी में ऋणी के प्राधिकृत प्रतिनिधि के रूप में चिह्नित दिवाला पेशेवर के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	1. विक्रम वी. गिन्हास रजि. नं: IBBI/IPA-001/IP-P01534/2018-2019/12398 पता: 6009/6, संतुष्टि अपार्टमेंट, डी-6, वर्सत कुंज, दिल्ली, ईमेल: adv_vikram@yahoo.com संपर्क नं.: 9818417840 2. विजय किशोर सक्सेना रजि. नं: IBBI/IPA-001/IP-P01766/2019-2020/12708 पता: तीसरी मंजिल, 100, कैलास हिल्स, ईस्ट ऑफ कैलाश, नई दिल्ली-110065 ईमेल: vksaxena2159@gmail.com संपर्क नं: 011-41021100 3. सुश्री जया भरुका रजि. नं: IBBI/IPA-002/IP/N00781/2018-2019/12432 पता: एलजीएफ, डी-29, जंगपुरा एक्सटेंशन, नई दिल्ली- 110014 ईमेल: jayabharuka@gmail.com संपर्क नं.: 9891943345
14.	(क) संबंधित फॉर्म और (ख) प्राधिकृत प्रतिनिधि का विवरण पर उपलब्ध है:	क) web link: https://ibbi.gov.in/home/downloads कृपया लागू प्रपत्रों के लिए नीचे दिए गए नेट 1 का संदर्भ लें। (बी) विवरण ऊपर (13) में हैं।

एतद्वारा सूचना दी जाती है कि माननीय नेशनल कंपनी लॉ ट्रिब्यूनल, नई दिल्ली बेंच ने 03.06.2025 को इको सॉलिटैयर इन्फोमीडिया प्राइवेट लिमिटेड की कारपोरेट दिवाला प्रस्ताव प्रक्रिया को शुरू करने का आदेश दिया है।

सॉलिटैयर इन्फोमीडिया प्राइवेट लिमिटेड के लेनदार को केवल प्रविष्टि नंबर 10 के अंतर्गत वर्णित पतों पर अंतरिम प्रस्ताव पेशेवर को 17 जून, 2025 को या उस से पूर्व अपने दावों को प्रमाण सहित प्रस्तुत करने के लिए एतद्वारा आमंत्रित किया जाता है।

वित्तीय लेनदारों को केवल इलैक्ट्रॉनिक तरीके द्वारा अपने दावों का प्रमाण प्रस्तुत करना होगा। अन्य सभी लेनदारों को अपने दावे व्यक्ति, डाक द्वारा या इलैक्ट्रॉनिक तरीके द्वारा प्रस्तुत कर सकते हैं।

दावे के प्रमाण का प्रस्तुतीकरण भारतीय दिवाला और शोधन अक्षमता बोर्ड (कारपोरेट व्यक्तियों के लिए दिवाला प्रस्ताव प्रक्रिया) विनियमावली, 2016 के अध्याय IV के अनुसार करना चाहिए। दावे के प्रमाण को उनके दावे के समर्थन में दस्तावेजी प्रमाण के साथ निम्नलिखित निर्दिष्ट फॉर्म के माध्यम से प्रस्तुत किया जा सकता है:

टिप्पणी-1

फॉर्म बी: परिचालन लेनदार द्वारा दावे के लिए (कामगार व कर्मचारियों को छोड़कर)

फॉर्म सी: वित्तीय लेनदारों द्वारा दावे के लिए

फॉर्म सीए: श्रेणी में वित्तीय लेनदारों के दावे के लिए

फॉर्म डी: कामगार व कर्मचारियों द्वारा दावे के लिए

फॉर्म ई: कामगार व कर्मचारियों के प्राधिकृत प्रतिनिधि द्वारा दावे के लिए

फॉर्म एफ: प्रचालनों तथा वित्तीय लेनदारों से अन्य लेनदारों द्वारा दावे के लिए

गलत या भ्रामक प्रमाणों को प्रस्तुत करना जुर्मानी का हकदार होगा।

दावा प्रपत्र में संपर्क विवरण का उल्लेख करें ताकि दावे के बारे में किसी भी पूछताछ को तुरंत हल किया जा सके।

हस्ता/-

जलेश कुमार ग्रोवर

दिनांक: 05.06.2025

(Reg. No. IBBI/IPA-001/IP-P00200/2017-2018/10390)

स्थान: चंडीगढ़

के मामलें में अंतरिम प्रस्ताव पेशेवर

मै. सॉलिटैयर इन्फोमीडिया प्राइवेट लिमिटेड

